

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 40 (RE-2006)/2004-2009

NEW DELHI, THE 3 January 2007

S.O.(E) - In exercise of the powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Para 1.3 and Para 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments with immediate effect in the Paragraph 3 of Notification No.18 (RE-2006)/2004-2009 dated 4.7.2006:-

At the end of Paragraph 3, the following sentence be added :

“The prohibition shall not apply to export of sugar by existing advance licence holders as on 4/7/2006 as per their obligations on that date.”

2 This issues in Public Interest.

Sd/-
(Bhawani Singh Meena)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from F.No.01/91/180/946/AM06/PC-III)